

THE PREVENTIVE DETENTION (AMENDMENT) ACT, 1950

No. L of 1950



An Act to amend the Preventive Detention Act, 1950.

[14th August, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Preventive Detention (Amendment) Act, 1950.

2. Amendment of section 3, Act IV of 1950.—In section 3 of the Preventive Detention Act, 1950 (hereinafter referred to as the said Act),—

(a) in sub-section (2), for the words “Any district magistrate or sub-divisional magistrate, or, in a presidency-town, the Commissioner of Police, may,” the following shall be substituted, namely:—

“Any of the following officers, namely:—

(a) district magistrates,

(b) additional district magistrates specially empowered in this behalf by the State Government,

(c) sub-divisional magistrates,

(d) in the presidency-towns, Commissioners of Police, and

(e) in the State of Hyderabad, Civil Administrators, may,”;

(ii) in sub-section (3), for the words “by a district magistrate, sub-divisional magistrate or Commissioner of Police,” the words, brackets and figure “by an officer mentioned in sub-section (2),” shall be substituted.

3. Omission of section 14, Act IV of 1950.—Section 14 of the said Act shall be omitted.

4. Repeal of Ordinance XIX of 1950.—(1) The Preventive Detention (Amendment) Ordinance, 1950 (XIX of 1950) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in the exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act, as if this Act were in force on the day on which such thing was done or action was taken.

Price anna 1 or 1½d.